

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No.63/95
 in
Original Application No.13/92

Rameshla^l Pyarelal Puniyani .. Review Petitioner
 -versus-
 Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
 Vice-Chairman

Hon'ble Shri M.R.Kolhatkar,
 Member(A)

Tribunal's order on Review
 Petition by circulation
 (Per M.R.Kolhatkar, Member(A))

Date: 24/7/95—

This is an R.P. against our judgment dt.16-1-95 in O.A.13/92. As in the O.A. the R.P. has been filed in person. It is contended by the applicant, firstly, that a statement relating to pay scales of Physiotherapists and Sr.Physiotherapists which appears in para 8 of the judgment is incomplete. Nothing turns on the completeness of the statement and this ground is not valid.

2. The applicant has referred to certain remarks alleged to have been made by one of us (Vice-Chairman). As this is a unanimous division bench judgment we are unable to take notice of such allegations. The Review Petitioner has also alleged that the Tribunal has not made any attempt to identify the nature of the disputes. Our judgment is self contained and contains the reasons for the judgment. The review petitioner has also stated that relief has been granted which was not sought. The Tribunal is within its right to mould the relief according to the nature

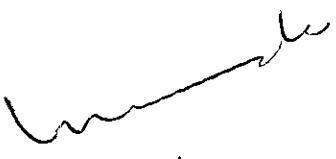
(18)

of the pleadings and the case law brought to their notice.

3. Having considered various grounds raised by the review petitioner we are satisfied that this is not a fit case for review and in particular no grounds relatable to Rules under Order 47 of CPC have been made out. Under the circumstances we reject the review petition. We do so by circulation as is permissible under the rules.

M.R.Kolhatkar

(M.R.KOLHATKAR)
Member (A)


(M.S.DESHPANDE)
Vice-Chairman

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